

Shri Hem Barua (Gauhati): In spite of the fact that this cracker explosion has been described by the hon. Minister as ordinary, it has injured as many as 18 persons. May I know whether it has been ascertained if it is connected with any political motive?

Shri Datar: We are awaiting the report of the Examiner of Explosives for taking further action and for finding out what exactly they amount to.

Mr. Speaker: Sarvashri Ram Sewak Yadav, Bhupendra Narayan Mandal and Bagri are absent. Shri S. M. Banerjee.

Shri S. M. Banerjee (Kanpur): May I know whether some of the persons have been arrested by those who have enquired into this matter?

Shri Datar: There is a Special Superintendent of Police and a large police squad has been placed at his disposal. They are making special enquiries. So far as the recent explosions are concerned, three persons have been challaned and in one case conviction has already been obtained.

Mr. Speaker: He wants to know whether any persons have been arrested.

Shri Datar: So far as the last explosion is concerned, 50 persons have been interrogated. The question is as to whether some of them should be placed under arrest.

12.07 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER THE ALL INDIA SERVICES ACT

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table a copy each of the following Notifications under

sub-section (2) of section 3 of the All India Services Act, 1951:—

- (i) GSR No. 1140, dated the 1st September, 1962, making certain further amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954. [Placed in Library, see No. LT-609/62].
- (ii) The Indian Police Service (Uniform) Amendment Rules, 1962, published in Notification No. GSR 1423, dated the 3rd November, 1962. [Placed in Library, see No. LT-610/62].

NOTIFICATIONS UNDER THE EMPLOYEES' PROVIDENT FUNDS (TENTH AMENDMENT) SCHEME AND THE MINIMUM WAGES (CENTRAL) SECOND AMENDMENT RULES

The Deputy Minister in the Ministry of Labour, Employment and for Planning (Shri C. R. Pattabhi Raman): I beg to lay on the Table a copy each of the following papers:

- (i) The Employees' Provident Funds (Tenth Amendment) Scheme, 1962, published in Notification No. GSR 1501 dated the 10th November, 1962 under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952. [Placed in Library, see No. LT-611/62].
 - (ii) The Minimum Wages (Central) Second Amendment Rules, 1962, published in Notification No. GSR 1542, dated the 17th November, 1962, under section 30A of the Minimum Wages Act, 1948. [Placed in Library, see No. LT-612/62].
-